

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:466
ANSWERED ON:09.05.2012
CANCELLATION OF FLIGHTS BY PRIVATE AIRLINES
Meghe Shri Datta Raghobaji; Tirkey Shri Manohar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the flights cancelled by the private Airlines during the last three months, airline-wise and route-wise;
- (b) the reasons therefor and the number of staff rendered jobless due to cancellation/withdrawal of services;
- (c) whether the Government is contemplating to cancel the flying licences of some private Airlines;
- (d) if so, the details thereof; and
- (e) the action taken/being taken to provide smooth and regular air service to the air passengers of the country?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (e):- The Statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN REPLY TO STARRED QUESTION NO. 466 DATED 9.5.2012 REGARDING CANCELLATION OF FLIGHTS BY PRIVATE AIRLINES.

(a):- As per information available with the Directorate General of Civil Aviation (DGCA), the details of flights cancelled during the last three months (from January, 2012 to March 2012) is as follows:

Sl.	Airlines	Flight Canceled (in Nos.)	Flights Canceled as % of total approved flights
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1	Air India	1121	4.10
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2	Jet Airways	362	0.99
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3	Jet Lite	159	1.46
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4	Kingfisher	606	3.59
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5	Spicejet	205	0.88
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6	Go Air	100	1.36
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7	India Go	85	0.33
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Total		2638	1.78
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(b): Scheduled airlines generally operate the flights as approved. However, at times the flights are cancelled due to watch hour restrictions, weather, technical reasons, bird hits, non availability of aircraft, flight disruptions etc. beyond the control of the airlines.

Employment issues of the staff of airlines are internal administrative/commercial matter of airlines and governed by their own rules and regulations. The Ministry does not interfere in such matter.

(c) & (d): No Madam.

(e):- DGCA undertakes regular monitoring of the schedule integrity and from time to time takes up the matter with the concerned airlines. Additionally, DGCA has issued regulations on `Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights` which is being strictly monitored by DGCA for their compliance by airlines.